

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH

C.P. No. 170(ND)/2017

IN THE MATTER OF:

Neeraj Gupta

.....Petitioner

v.

OPN Resorts Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 241(1)(A), 242

Order delivered on 05.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s): Mr. Anukul Raj, Ms. Nikita Raj & Mr. Rahul Shukla, Advocates

For the Respondent(s):

ORDER

On behalf of the respondent Nos. 1 to 4 representation has been made. A copy of complete set of paper book shall be served on the learned counsel for the respondents during the course of the day.

Reply, if any, be filed within four weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the learned counsel for the respondents

In the meanwhile, no transfer of fixed assets shall take place without prior permission from this Tribunal.

List for further consideration on 23.10.2017.

  
(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

  
(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

05.09.2017

Vineet